

JAIPUR.

O.A. No. 274/92

Date of decision: 10.11.93

JOSEPH DAYAL

: Applicant.

VERSUS

UNION OF INDIA

: Respondents.

Mr. D.P. Garg

: Counsel for the applicant.

Mr. K.N. Shrimal

: Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

(1) The learned counsel for the applicant submits that the appeal has not been decided so far against the judgment and order passed by the Disciplinary Authority. The appeal was filed by him before the Chief Commercial Superintendent (CCS). The appeal is pending for the last more than two years and it was expected that the Appellate Authority should have decided the appeal. In case the appeal has not been decided, the respondents, Chief Commercial Supdt., Western Railway, Church Gate, Bombay is directed to decide the appeal within a period of three months from the date of order. The Appellate Authority shall decide the appeal by a speaking order and shall deal with all the points raised in the memorandum. In case, the applicant feels aggrieved then he will have the right to file a fresh petition.

2. The O.A. is disposed of accordingly, with no order as to costs. (2)

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(O.P. SHARMA )  
Administrative Member

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( D.L. MEHTA )  
Vice-Chairman

**TRUE - COPY**

*dated 18-11-93*  
Section Officer (Judicial)  
Central Administrative Tribunal  
of Jaipur Bench, JAIPUR